

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 154 of 2011 &
I.A. Nos. 242 & 243 of 2011**

Dated : 14th December, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**U.P. Power Corporation Limited
Versus
Jagannath Steel Pvt. Ltd. & Anr.** **.... Appellant (s)
... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pradeep Misra,

Counsel for the Respondent (s) : Mr. Vishal Dixit for R.1
Mr. Kunal Verma & Mr. Ashok Kr. Singh for R.2

ORDER

Admit. Mr. Vishal Dixit, the learned counsel takes notice on behalf of Respondent No.1 and Mr. Kunal Verma, the learned counsel takes notice on behalf of Respondent No.2 and they seek some time to file the reply.

Post the matter on **31.01.2012.** In the meantime, the learned counsel for the Respondents are directed to file the reply on or before 20.01.2012 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the rejoinder, if any, after serving copy on the other side.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/mk